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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A/350/1460/2019

Date of Order: 02.03.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
 Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Subhashish Sarkar, son of Binay Bhushan Sarkar,
 dismissed employee of Gramin Dak Sevak,
 residing at Balihara, Namtor (1), District Dakshin
 Dinajpur, Pin 733125.

--Applicant

-Versus-

1. Union of India Directorate of Posts, Dak Bhavan, Sansad Marg, New Delhi – 110001.
2. Director of Post, North Bengal Region, Dinajpur Division, Siliguri H.O, Pin – 733101.
3. The Superintendent of Posts, Department of Posts, Dinajpur Division, Balurghat, Pin 733101.

--Respondents

For The Applicant(s): Mr. S. Roy, counsel

For The Respondent(s): Mr. P. N. Sharma, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

This O.A has been preferred to seek the following relief:

- “i) To the respondent authorities and each one of them their men, agents, assigns and subordinates to reinstate the applicant in his prior post of Gramin Dak Sevak Branch Postmaster, Balihara EDBO in account with Harirampur sub office, under Balurghat Head Office, Dinajpur Division by setting aside and/or cancel the order 08.02.2019 passed by the Superintendent of Post Offices, Dinajpur Division, Balurghat for removal of service of the applicant.
- ii) To reinstate the applicant along with all back wages in the post of Gramin Dak Branch Postmaster, Balihara EDBO.
- iii) to pass such other or further orders as to Your Lordship may deem fit and proper.
- iv) To set aside and/or cancel the enquiry and/or departmental proceeding against the applicant immediately and to reinstate him in his place of posting as referred herein before.”



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2. Heard ld. counsel for both sides.
3. Since no appeal has been preferred earlier, at hearing, ld. counsel for the applicant seeks liberty to prefer an appeal before the appropriate authority, for appropriate order.
4. Accordingly, the O.A is disposed of with liberty to the applicant to prefer an appeal to the competent authority, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such appeal is preferred, the competent authority shall consider the same in accordance with law and pass appropriate orders within a period of 8 weeks from the date of such representation.
5. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the appeal shall be open for consideration.
6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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